

Ref. :- 01) Hon'ble High Court Resolution No. A-3906/2018/55,
dated 21st December, 2018.

02) This Office, Office Order No.23/2018, dated 24/12/2018.

OFFICE ORDER

In view of High Court Resolution referred above, Smt. S.H.Panhale, Joint Civil Judge (J.D.) & J.M.F.C., Sawantwadi is hereby directed to go on deputation to the Court of the Civil Judge (J.D.) & J.M.F.C., Dodamarg, for the period of two weeks, starting from 3rd Monday of every month, until further orders.

The charge of the Court of the Jt. Civil Judge (J.D.) & J.M.F.C., Sawantwadi during the above deputation period shall remain with the Civil Judge (J.D.) & J.M.F.C., Sawantwadi.

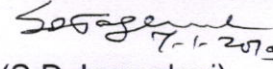
The Jt. Civil Judge (J.D.) & J.M.F.C., Sawantwadi is directed to arrange her boards accordingly for the the period of two weeks of every month until further orders and to inform the advocates concerned by publishing the daily boards on Notice Board, etc.

Inform concerned accordingly.

District Court, Sindhudurg.
Date :- 07 /01/2019.

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(S.D. Jagmalani)
Principal District & Sessions Judge,
Sindhudurg.

Out.No.Admn./ 123 of 2019.
District Court, Sindhudurg.
Date :- 07 /01/2019.

Copy forwarded with compliments for information & necessary action to :-

- 1) Smt. S.H.Panhale, Joint Civil Judge (J.D.) & J.M.F.C., Sawantwadi
- 2) The Civil Judge (J.D.) & J.M.F.C., Sawantwadi /Dodamarg.
- 3) The Court Manager, District Court, Sindhudurg.
- 4) The President, District Bar Association, Sindhudurg-Oros.
- 5) The President, Taluka Bar Association, Sawantwadi/Dodamarg.

Copy to Supdt. (Judl.), Asstt.Supdt. (Judl.)/(Cash)/(Record), D.S.A. District Court, Sindhudurg.

By Order



Registrar
District and Sessions Court
Sindhudurg. Or